

THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

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T.A. No. 1887/87

in

(W.P. No. 15589/85)

Badri Narain Yadava

... Applicant

vs.

Union of India & others

... Respondents

Hon. Mr. K. Obayya, A.M.

Hon. Mr. A.K. Sinha, J.M.

(By Hon. Mr. K. Obayya, A.M.)

1. The applicant who was employed in the Postal Department as a Postal Assistant, appeared in the P&T Departmental examination held in the year 1981 and according to him he was passed in the examination. He had also appeared in the Part-II examination held in the year 1982 and the result thereof has not yet been declared. Aggrieved by this, he has filed a Writ Petition which by operation of law is transferred to this Tribunal for adjudication.

2. In this Writ Petition, the applicant has prayed for issue of mandamus commanding the respondents to declare the result of the applicant in P & T Junior Accounts Officers Examination Part-II, held in December 1982 and to promote him as Junior Accounts Officer along with the other successful candidates who appeared in the said examination.

3. The respondents opposed this and according to them the result of the examination held in

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December 1982 and 1983 was announced in April 1983 and March 1983 respectively. The applicant could not secure the minimum qualifying marks in the examination and that is why he could not be declared successful. The applicant has not filed any rejoinder ^{nor} ~~nor~~ denied the averments. In this situation, we do not see any ground made out ~~for our~~ ^{for} ~~our~~ **interference**. There is no merit in the case and accordingly it is dismissed.

4. No **order** as to the costs.

Ashok Kumar Jha.
Member (J)

Rukhsar
Member (A)

Allahabad
dt. 12.1.93
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